

(c) G.O. Ms. No. 475 published in Andhra Pradesh Gazette dated the 19th July, 1973.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-5946/73].

**NOTIFICATION UNDER MOTOR VEHICLES ACT, 1939 ANNUAL ACCTS. & ADMINISTRATION REPORT OF A. P. ROAD TRANSPORT CORPN. FOR 1971-72 AND STATEMENTS**

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA): I beg to lay on the Table;—

- (1) (i) A copy of Notification No. G.O. Ms. 516 published in Andhra Pradesh Gazette dated the 27th September, 1973 making certain amendment to the Andhra Pradesh Motor Vehicles Rules, 1964, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh.

- (ii) A Statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.

[Placed in Library. See No. LT-5947/73].

- (2) A copy of the Annual Accounts of the Andhra Pradesh State Road Transport Corporation, for the year 1971-72 and the Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporation Act, 1956, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by

the President in relation to the State of Andhra Pradesh.

[Placed in Library. See No. LT-5948/73].

- (3) A copy of the Annual Administration Report of the Andhra Pradesh State Road Transport Corporation, for the year 1971-72 under sub-section (3) of Section 35 of the Road Transport Corporations Act, 1950 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by President in relation to the State of Andhra Pradesh.

[Placed in Library. See No. LT-5949/73].

- (4) Two statements (Hindi and English versions) showing (1) reasons for delay in laying the documents mentioned at (2) and (3) above, and (ii) for not laying the Hindi versions thereof.

[Placed in Library. See Nos. LT-5948 & 5949/73]

**NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955 AND A STATEMENT**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Vegetable Oil Product Producers (Regulation of Refined Oil Manufacture) Order, 1973, published in Notification No. G.S.R. 395(E) in Gazette of India dated the 16th August, 1973.

- (ii) The Vegetable Oil Product Producers (Regulation of Refined Oil Manufacture) Amendment Order, 1973, published in Notification No.

[Prof. Sher Singh]

G.S.R. 449(E) in Gazette of India dated the 21st September, 1973.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-5950/73].

REPORT OF INDIAN INSTITUTE OF MANAGEMENT FOR 1969-72 & A STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table:—

- (1) A copy of the Report of the Indian Institute of Management, Calcutta, for the period April 1, 1969 to March 31, 1972.
- (2) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above Report and (ii) for not laying simultaneously the Hindi version of the Report.

[Placed in Library. See No. LT-5951/73]

14.07 hrs.

STATEMENT RE. ESTABLISHMENT OF DIPLOMATIC RELATIONS WITH THE TWO KOREAS

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): As the House is aware the end of World War II saw the emergence of two independent governments in the two parts of Korea. While we have always shared and supported the aspirations of the Korean people for a unified Korea through peaceful bilateral negotiations and without outside interference, the two Governments have come into their own and have established themselves over the course of the past quarter of a century.

The Government of India accordingly established consular relations with both Koreas in 1962 and since then our relationship with both Korean Governments has been developing satisfactorily. Particularly noteworthy has been the increase in our economic co-operation as also the exchange of delegations and visits of responsible leaders with the two countries.

Apart from historical and cultural ties dating over the centuries, India has played a constructive role in Korean affairs since the early fifties. India contributed actively towards the cessation of the unfortunate war as well as towards the solution of the problems arising out of the war.

For some time past both Koreas have been seeking our diplomatic recognition and the Government of India has decided that the time is now opportune for according diplomatic recognition to the two Governments, particularly since they control between themselves a population of around fifty million people and have already been diplomatically recognised by a large number of countries.

With a view therefore, to promoting further friendly relations and all-sided cooperation, the Government of India has decided to raise the level of our representation in both Koreas. I am glad to announce that the two Korean Governments have concurred in this decision. The Government of India has agreed to establish diplomatic relations with both Korean Governments as of today. Appointment of Ambassadors will take place in due course according to the convenience of each country.

SHRI S. M. BANERJEE (Kanpur): What about Vietnam?

MR. SPEAKER: So far as this decision is concerned, we all welcome it. Questions about other decisions can be taken up separately; not at this time.